## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2206 ANSWERED ON:10.03.2010 VIGILANCE CASES AGAINST BUREAUCRATS Raghavan Shri M. K.

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of vigilance cases initiated against All India Services Officers during the year 2008 and 2009;
- (b) the number of IAS, IPS and IFS officers listed in the vigilance cases;
- (c) the number of cases for which sanction has been issued for prosecution by the CVC, case-wise;
- (d) the number of cases in which penalty has been imposed, case-wise; and
- (e) the number of IAS, IPS and IFS officers who have been promoted despite vigilance cases against them, department-wise and State-wise?

## Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The information, as received from the CVC, is given below:-

Year No of IAS officer No. of IPS officers No of IFS officers Total cases

2008 38 08 04 50 2009 35 10 09 54

(c) & (d): The CVC does not issue sanction for prosecution. However, the Commission advised sanction for prosecution in the year 2008 and 2009 in 107 and 131 cases respectively. In pursuance of the Commission's advice, the Competent Authorities have imposed penalties as per details given below:-

year Major penalty Minor penalty Total

2008 909 1173 2082 2009 800 713 1513

(e): Promotion of Government Servants including AIS Officers against whom disciplinary/court proceedings are pending or whose conduct is under investigation, is governed by the ruling given by the Supreme Court in the case of Union of India etc. vs K.V. Jankiraman etc. (AIR 1991 SC 2010). Therefore, pendency of vigilance case except as provided in the aforesaid ruling is not a bar on promotion. No centralized data is maintained for such officers.